THE MEGHALAYA STATE ORDINANCE 1 OF 1972

THE PREVENTION OF DISQUALIFICATION (MEMBERS OF THE LEGISLATIVE ASSEMBLY OF THE STATE OF MEGHALAYA) ORDINANCE, 1972

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An

Ordinance

To declare certain offices of profit not to disqualify their holders for being chosen as, and for being, members of the Legislative Assembly of the State of Meghalaya.

WHEREAS the Legislative Assembly of the State of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action;

AND WHEREAS the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause(1) of Article 213 of the Constitution of India, the Governor is pleased to promulgate in the twenty-second Year of the Republic of India the following Ordinance, namely:-

1. **Short title and commencement.** - (1) This Ordinance may be called the Prevention of Disqualification (Members of the Legislative Assembly of the State of Meghalaya) Ordinance, 1972.
   (2) It shall come into force at once.

2. **Removal of disqualification in certain cases.** - A person shall not be disqualified or shall not be deemed ever to have been disqualified for being chosen as, or for being, a member of the Legislative Assembly of the State of Meghalaya by reason of the fact that he holds any of the office specified in the Schedule in so far as it is an office of profit under the State Government.

THE SCHEDULE

(See Section 2)

1. Any office held by a Minister, Minister of State, Deputy Minister or Parliamentary Secretary for the State of Meghalaya.

2. The office of the Minister of State or the Deputy Minister to the Government of the State of Meghalaya.

3. The office of the Parliamentary Secretary to the Government of the State of Meghalaya.

5. The office of the part-time Professor, Lecturer, Instructor or Teacher in Government Educational Institutions.

6. Medical practitioner rendering part-timer service to Government.

7. The office of Chairman, Vice-Chairman, or member of any Committee, Board or authority appointed by the Government of India or the Government of any State specified in the First Schedule to the Constitution of India.

8. Any office under the Government which is not a whole time office remunerated either by salary or fees.

9. The office of Chairman, Chief Executive Member, or other Executive Member or ordinary member of a member of a District Council in an autonomous District or any member nominated to such a District Council by the Governor.

Dated Shillong:                                    BRAJ KUMAR NEHRU,